

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 254/TT/2021**

<b>Subject</b>	:	Petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff of 2019-24 period for one number of asset under “Eastern Region Strengthening Scheme–VIII” in Eastern Region.
<b>Date of Hearing</b>	:	26.7.2022
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Ltd.
<b>Respondents</b>	:	Bihar State Power (Holding) Company Limited & 6 Others
<b>Parties present</b>	:	Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri A.K. Verma, PGCIL Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 02 Nos. of 220 kV line bays at 400 kV Subhasgram Sub-station, put under commercial operation on 29.1.2015, under Transmission System for “Eastern Region Strengthening Scheme–VIII” in Eastern Region.
  - b. Tariff for the instant asset was earlier claimed in Petition No. 206/TT/2016. However, the downstream system of WBSETCL was not ready by then. Therefore the Commission directed the Petitioner to file a fresh petition for determination of tariff of the instant asset matching with the downstream system of WBSETCL. In compliance of the said direction instant petition has been filed.
  - c. At the time of filing of the instant petition, WBSETCL transmission line was not ready. However, recently in 2022, the transmission line of WBSETCL has been anti-



theft charged. Tariff for associated transformers was determined by the Commission in Petition No. 206/TT/2016. Therefore there is no constraint in utilization of the asset.

d. At the request of WBSETCL in ERPC meeting held on 8.2.2012, the Petitioner had agreed to construct the instant two 220 kV line bays at 400 kV Subhasgram Sub-station. Therefore, the COD of the instant asset may be approved under Regulation 5(2) of the 2019 Tariff Regulations.

e. WBSETCL has been made a party to the petition but no reply has been received from any of the Respondents.

3. The Commission observed that it would like to hear WBSETCL especially on the Petitioner's plea for approval of the COD of the transmission asset under Regulation 5(2) of the 2019 Tariff Regulations and the status of the associated downstream assets under its scope. The Commission directed the Respondents, including WBSETCL, to file their reply by 16.8.2022 on affidavit, with a copy to the Petitioner, who may file rejoinder, if any by 23.8.2022. The Commission further observed that if no reply and rejoinder are received within the specified time, the matter will be decided on the basis of the information already on record and no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

